

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2510**

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)

SPECIAL STATUS OF J&K

2510. DR. FAROOQ ABDULLAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that concerted efforts are being made to weaken/revoke the special status enjoyed by the State of Jammu and Kashmir;

(b) whether it is also a fact that some individuals and NGOs affiliated with right wing organisations are taking recourse to judiciary to weaken Article 370, Article 35A; and

(c) if so, the steps being taken to safeguard the special status of Jammu and Kashmir enshrined in the Constitution as the State has witnessed enough bloodshed, chaos and mayhem?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a): From time to time provisions of Constitution of India are made applicable to Jammu and Kashmir based on consultation/concurrence of the State Government, as required.

(b) and (c): Certain cases relating to Article 35A and Article 370 are before the Hon'ble Supreme Court.
